

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1536  
ANSWERED ON:02.12.2005  
DEMAND OF FUNDS FOR RURAL WATER SUPPLY  
Shivanna Shri M

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has received any requests from certain States particularly Karnataka for enhancement of funds under Accelerated Rural Water Supply Programme (ARWSP) or to release equal amount to it which the State has incurred on rural water supply during the last three years and current year,
- (b) if so, the details thereof alongwith the amount involved therein, State-wise; and
- (c) the decision taken by the Government in this regard so far?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA)

(a) Yes, Sir. This Department has been receiving requests from some State Governments for enhancement of funds under Accelerated Rural Water supply Programme (ARWSP). In 2003-04, Government of Karnataka requested for additional funds to the tune of Rs. 250.47 crores under ARWSP (Normal) and Rs. 14.69 crores for Sub-mission projects. In 2004-05, Government of Karnataka requested for allocation of an amount of Rs. 141.71 crore against the allocated amount of Rs. 100.46 crore under ARWSP (Normal), and additional allocation of Rs. 30.18 crore under ARWSP (Swajaldhara).

(b) The state-wise details of additional releases made over and above the allocated funds are annexed.

(c) As per the ARWSP guidelines, the allocation of funds to the States is made according to a laid down criterion, which takes into account the rural population, geographical conditions, number of rural habitations having drinking water supply of less than 40 litres per capita per day (lpcd) and water quality status prevailing in the State. However, in case any State fails to draw/utilize the allocated funds and savings become available, the unutilized funds are redistributed amongst the better performing States, towards the end of the financial year, as per the allocation criteria.

Annexure

The Statement referred to in reply to part (b) of Lok Sabha Unstarred Question No. 1536 to be answered on 2.12.2005

S. No.	State	Amount released towards additional release of funds (Rs. in crores)	
	2002-03	2003-04	2004-05#
1	Andhra Pradesh	25.00	
2	Chhattisgarh	5.00	
3	Gujarat	20.00	11.74
4	Haryana	4.00	
5	Himachal Pradesh	17.00	
6	Karnataka	22.75	2.61
7	Madhya Pradesh	14.00	
8	Maharashtra	25.07	9.43
9	Punjab	5.00	
10	Rajasthan	3.22	
11	Tamil Nadu	12.00	2.30
12	Uttaranchal	6.00	
13	West Bengal	15.70	
14	Meghalaya	9.79	
15	Mizoram	6.99	
16	Nagaland	7.27	1.74
17	Sikkim	2.99	1.60
18	Tripura	8.67	1.60
	TOTAL	207.23	4.94 29.30

#During 2004-05, no additional funds were released under ARWSP (Normal). However, the additional funds were sanctioned to States under ARWSP (Swajaldhara). The amount shown in this column relates to additional funds sanctioned for ARWSP (Swajaldhara)